NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

11. C.P. (IB)/72(MB)2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2022**

Name of the Parties: Ambuja Cements Limited
Vs
Gammon Engineers & Contractors Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Saurabh Jain, Ld. Counsel for the Petitioner present. Mr. P.G. Sabnis, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Petitioner submits that the matter is amicably settled between the parties and hence seeks leave of the Court to withdraw the Petition.
3. Accordingly, on the request made by the Petitioner for withdrawal of this Petition, this Petition is **dismissed as withdrawn**.
4. Record be consigned to record room.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)

/NP/